

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4470**

TO BE ANSWERED ON THE 23RD MARCH, 2021/ CHAITRA 2, 1943 (SAKA)

NEW STATE RE-ORGANISATION COMMISSION

4470. DR. SANJEEV KUMAR SINGARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to formulate a New State Re-Organisation Commission in view of the emerging demands for small States from various States of the country;

(b) if so, the details thereof along with the steps taken by the Government for the development of small States; and

(c) the promises made by the Government in favour of the State of Andhra Pradesh during State re-organization alongwith the details of the promises fulfilled as on date?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): No Sir. No such proposal is under consideration of the Government.

(c): The Andhra Pradesh Reorganisation (APR) Act, 2014 contains the provisions for establishment of educational institutions and infrastructural projects in the successor State of Andhra Pradesh. A large number of provisions of APR Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.
